

HIGH COURT OF MADHYA PRADESH

M.Cr.C. No. 9017/2021

(Rajkumar Vs. State of MP)**Gwalior dated 22.02.2021**

Shri D.S. Rajawat, Advocate for the applicant.

Shri Girraj Soni, Panel Lawyer for Respondent/State.

Case Diary is perused.

Learned counsel for the rival parties are heard.

After arguing for some time, when this Court is not inclined to grant benefit of bail to the applicant, at this stage, learned counsel for the applicant prays for and is permitted to withdraw this first bail application under section 439 of Cr.P.C. in relation to crime No. 15/2021 registered at police station Maksudangarh, District Guna for the offence punishable under sections 307, 294, 323, 506, 34 of IPC with liberty to repeat the prayer for bail after filing of the charge sheet as well as suffering considerable period of incarceration.

Accordingly, the instant bail application stands dismissed as withdrawn with the aforesaid liberty.

(S.A. Dharmadhikari)
Judge

Durgekar*